

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1282
ANSWERED ON:28.07.2015
Implementation of Andhra Pradesh Reorganisation Act
Rao (Avnithi) Shri Muthamsetti Srinivasa

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has issued guidelines to implement all sections of the Andhra Pradesh (AP) Reorganisation Act particularly Section 8;
- (b) if so, the details thereof;
- (c) whether the Government has issued guidelines on each section of the Act until Hyderabad remains common capital for both Andhra Pradesh and Telangana States and to avoid friction between the two States; and
- (d) if so, the details thereof?

Answer

Minister of State in the Ministry of Home Affairs
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a)&(b): There is no provision in the Act to issue guidelines for implementation of Section 8 of the Andhra Pradesh Reorganisation Act.

(c)&(d): The Ministry holds periodic meetings with the representatives of the State Governments of Andhra Pradesh and Telangana to avoid friction between the two States. Last such meeting took place on 30.05.2015.
